

Central Administrative Tribunal
Principal Bench

QA 288/2001

(25)

New Delhi, this the 21st day of August, 2002.

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri S.A.T.Rizvi, Member (A)

Shri P.K.Sharma
Lineman
Under Section Engineer / OHE
Northern Railway
Khurja Junction
Khurja.

..... Applicant.

(Ms. Meenu Mainee, Advocate)

Versus

1. Union of India
through General Manager
Northern Railway
Baroda House
New Delhi.
2. Senior Divisional Electrical Engineer
Northern Railway
Allahabad.
3. Section Engineer, OHE
Northern Railway
Khurja.

.... Respondents

(Shri Rajinder Khatter, Advocate)

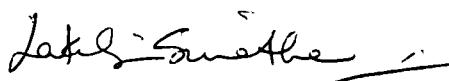
ORDER (Oral)

By Smt. Lakshmi Swaminathan, Vice Chairman (J)

Ms. Meenu Mainee, learned counsel for the applicant submits that she does not wish to press the OA any further as the applicant has not contacted her to give any further instructions in the matter.

In the circumstances, OA is dismissed as withdrawn.


(S.A.T.Rizvi)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

/kd/